

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 1906
TO BE ANSWERED ON 7th MARCH, 2018**

MOBILE TOWERS AND THE RADIATIONS THEREFROM

†1906. SHRI HARINARAYAN RAJBHAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of mobile towers in the country at present, State/UT-wise and the standard norms for mobile phone tower radiations;
- (b) whether the cases of violation of the said standard norms by Telecom Service Providers (TSPs) have come to the notice of the Government during each of the last three years and the current year and if so, the details thereof and the penalty imposed thereon, TSP-wise;
- (c) whether the Government has doubled the penalty for violation of such standards and if so, the details thereof; and
- (d) the corrective steps taken by the Government to control the defaulting service providers/TSPs?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) Madam, as on 31-12-2017, there are 4,63,159 mobile towers in the country installed by different Telecom Service Providers (TSPs). The Licensed Service Area (LSA) wise details about number of mobile towers is enclosed as **Annexure-A**.

The present Electro Magnetic Field (EMF) radiation limits as laid down for Base Transceiver Station (BTSs) installed at various mobile towers in India are as follows:

Frequency Range	E-Field Strength (Volt/Meter)	H-Field Strength (Amp/Meter)	Power Density (Watt/Sq. Meter)
400 MHz to 2000 MHz	$0.434 f^{1/2}$	$0.0011 f^{1/2}$	$f / 2000$
2 GHz to 300 GHz	19.29	0.05	1

(f is frequency in MHz)

(b) Updated information regarding Telecom Service Providers (TSPs) wise details of number of BTSs found exceeding prescribed EMF radiation limits on actual testing and penalty imposed are being collected and will be provided.

(c) The Government has doubled the penalty for violation of the prescribed EMF norms from Rs.5 lakhs to Rs.10 lakhs per BTS per incidence with effect from 20.11.2013.

(d) In order to ensure that all Base Transceiver Stations (BTSs) should be compliant to prescribed EMF reference limits/ levels, DoT has issued instructions directing all **Cellular Mobile Telephone Service (CMTS)/ Unified Access Services (UAS)** licensees that all BTSs should be compliant to prescribed EMF reference limits/ levels and all BTSs should be self-certified as meeting the radiation norm. Self-certification is submitted to respective field units of DoT. All new BTS sites start radiating commercially, only after self-certificate has been submitted to relevant TERM Cells. In order to ensure compliance to the prescribed norms of EMF radiation from mobile tower, extensive audit of compliance of self-certificates being submitted by telecom service providers and Base Transceiver Station (BTS) sites is carried out by field units of DoT regularly. In case, any BTS site is found to violate the prescribed EMF norms, actions are taken to levy a penalty of Rs.10 lakh per BTS per incidence including closing of BTS site, if violation persists. Additionally, the BTS sites against which there are public complaints are also tested by field units of DoT.

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Licensed Service Area (LSA) wise details of mobile towers installed as on 31.12.2017

S.No.	Name of LSA	Number of mobile tower installed (as on 31.12.2017)
1	Andhra Pradesh	36,213
2	Assam	10,386
3	Bihar	32,242
4	Chennai	11,157
5	Delhi	21,375
6	Gujarat	26,717
7	Himachal Pradesh	4,982
8	Haryana	10,270
9	Jammu & Kashmir	8,080
10	Karnataka	28,147
11	Kolkata	10,145
12	Kerala	16,015
13	Mumbai	14,883
14	Maharashtra	36,139
15	Madhya Pradesh	30,937
16	North East	6,634
17	Odisha	15,682
18	Punjab	18,305
19	Rajasthan	24,725
20	Tamilnadu	27,707
21	UP(E)	29,654
22	UP(W)	24,386
23	West Bengal	18,378
	Grand Total	4,63,159
